

13/8/18

Contd

him returned after service which is

seen

Issue BWA of Rs 500/- against him.

Issue fresh summon to the PWs.

Fixing 1/11/18 for evd.

Q

i/c, Chief Judicial Magistrate
Baksa, Mushalpur

1/11/18

The accused is present.

Two witnesses are examined,
cross-examined and discharged.

Prosecution closed its
evidence.

Considering the materials
on record and evidence against
the accused, his examination
u/s- 313, Cr.P.C. is dispensed
with. The accused delivered
to adduce evidence.

Accordingly, the arguments
heard. Judgment is pronounced
in the open Court which is
written in separate sheets of
paper and tagged with the
record.

contd.

ORDER-SHEET FOR MAGISTRATE'S RECORDS

DISTRICTS

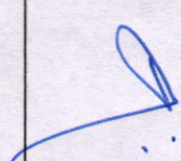
IN THE COURT OF

No.

of 20

Versus

of

Serial No. of Orders	Date	Order	Signature
	1/11/18 Contd.	<p>As the prosecution could not prove the guilt of the accused Surin Das beyond all reasonable doubt, he is found not guilty and acquitted of the charge u/s-498(A)/447/506, IPC.</p> <p>The accused is set at liberty forthwith.</p> <p>The bail bond will remain valid for next 6 (six) months as per section 437(A), Cr.P.C. Case disposed of.</p>	 Chief Judicial Magistrate Baksa, Mushalpur